

[*Translation*]

**Implementation of 20-Point Programme**

7440. SHRI VIJOY KUMAR YADAV : Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether Government have made any assessment in regard to implementation of the 20-Point Programme, National Rural Employment Programme and other schemes during the past one year (1985-86);

(b) if so, the state-wise details thereof; and

(c) the action taken by Government to speed up implementation of these schemes ?

THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) Yes Sir. The various items of the 20-Point Programme including National Rural Employment Programme are being monitored regularly on monthly and quarterly basis.

(b) A set of statements giving the State-wise and Pointwise performance during April '85-February '86 for the items covered under the Monthly Progress Reports, laid on the table of the House. [Placed in Library. See No. LT-2703/86]

(c) From time to time Government of India take up the matter with the States for speedy implementation of the Programme.

[*English*]

**Working of Wakf Boards**

7441. DR. B.L. SHAILESH : Will the Minister of WELFARE be pleased to state :

(a) whether his attention has been drawn to the news item captioned "Wakf funds to belie Government hopes" appearing in the 'Indian Express', New Delhi of 13 March, 1986;

(b) if so, the facts of the case; and

(c) the steps being taken by Government to ensure effective working of the Wakf Boards in the country, particularly in the

capital, and also to improve their financial working ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) Yes Sir.

(b) and (c). While the comments on the finances of Delhi Wakf Board are not well founded, the fact remains that there is room for improvement in the operations of the wakfs and the Wakf Boards. Under the Wakf Act, 1954, the State Wakf Boards are set up by the respective State Governments/Governments of the Union Territories who have the powers to supervise the functioning of Boards. The powers of the Central Government, under the Wakf Act, 1954, are limited to issue of directions on questions of policy to be followed by a Board. However, the Central Government have been taking interest in assisting the Wakf Administration in solving matters of common concern.

The Primary source of income of a Wakf Board is the statutory contribution it receives from individual Wakfs out of their net annual income. If, therefore, the resources of individual Wakfs could be made more productive, it will result in corresponding increase in the income of the Board. In this context the Central Wakf Council, an advisory body set up by the Government of India under the Wakf Act, 1954, has been advancing loans to various Wakf Boards institutions for the development of their urban wakf properties on the basis of annual grants-in-aid received by it from the Central Government for this specific purpose.

**Portuguese Laws and Decrees in Force in Goa, Daman and Diu**

7442. SHRI SHANTARAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there are a number of Portuguese laws and decrees in force in the Union Territory of Goa, Daman and Diu;

(b) if so, the details and titles thereof; and

(c) reasons for not replacing these by Indian statutes so far ?